

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TRANSTREASURE SERVICES (INDIA) PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TRANSTREASURE SERVICES (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/10/2011
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93030MH2011PTC223158
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop no. 43, Plot No. 92 To 95, Sector-15, Maruti Paradise, Belapur Navi Mumbai Thane MH 400611
6.	Date of closure of Insolvency Resolution Process	21/05/2024
7.	Liquidation commencement date of corporate debtor	21/05/2024
8.	Name and registration number of the insolvency professional acting as liquidator	RAJIV BAJAJ M.No.8800794355 IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the liquidator, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com , cirptrans@gmail.com
11.	Last date for submission of claims	20/06/2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench-I has ordered the commencement of liquidation of the **TRANSTREASURE SERVICES INDIA PRIVATE LIMITED** on 21.05.2024

The stakeholders of **TRANSTREASURE SERVICES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 20/06/2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: 24.05.2024
Place: Mumbai

Rajiv Bajaj
Liquidator of **TRANSTREASURE SERVICES INDIA PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 07.12.2024